

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 37
Dated Guwahati, the 20th June, 2017

The Gauhati High Court is pleased to notify that henceforth, the practice of communicating orders of the Court to the parties be stopped, unless specifically directed by the Court.

By Order,
Sd/- R. Phukan,
REGISTRAR GENERAL

Memo No. HC. III - 07/2015/ 4647 /G Dated: 20th June, 2017

Copy to:

1. The Registrar (Admn. / Vigilance / Judi./ Estt.), Gauhati High Court, Guwahati.
2. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
3. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl / Itanagar Bench, Naharlagun.
4. The Joint Registrar (_____), Gauhati High Court, Guwahati.
5. The President / Secretary General, Gauhati High Court Bar Association, Guwahati.
6. The President / General Secretary, Gauhati High Court Advocates' Association, Guwahati.
7. The Chairman, N.E. Bar Council, Gauhati High Court, Guwahati.
8. The President / Secretary, All Assam Lawyers' Association, Guwahati.
9. The President / Secretary, Lawyers' Association, Guwahati.
10. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
11. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
- ✓ 12. The System Analyst, Gauhati High Court, Guwahati. *He is requested to upload this Notification in the website of Gauhati High Court.*
13. The Admn. Officer (J) (_____), Gauhati High Court, Guwahati.
14. The P.S. to Hon'ble Mr./Mrs. Justice _____
Gauhati High Court, Guwahati.
15. The C.A. to the Registrar General, Gauhati High Court, Guwahati.
16. The Notice Board, Gauhati High Court, Guwahati.


REGISTRAR GENERAL

20-06-17
20/6/17